

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**NO. HC.VII-03/2022/ 7750 /A**

From :- Shri Romen Baruah  
Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To, The District & Sessions Judge,  
Jorhat

Dated Guwahati, the 08<sup>th</sup> September, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. JJA/1006/2022 dated 01.09.2022

Sir,


With reference to the above, I am directed to inform you that, Shri Devojoyoti Bhuyan, Secretary, District Legal Services Authority, Jorhat, has been allowed to visit Munnar, Kerala w.e.f. 02.10.2022 to 09.10.2022) by availing LTC for the block period of 2018-2021 by way of carry forward along with his wife Smti Gitashree Boruah and son Shri Devanshi Bhuyan (subject to granting leave), by the shortest possible route, as per existing Rules.

Shri Bhuyan may be informed accordingly.

Thanking you

Yours faithfully,

  
**REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2022/ 7751 - 7754 /A. dated 08/9/22 

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Devojoyoti Bhuyan, Secretary, District Legal Services Authority with reference to his letter No. DLSA(J)/2518/2022 dated 01.09.2022 for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary steps for allotment of budget.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court.

  
**REGISTRAR (VIGILANCE)**